

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 190/9/NCLT/AHM/2017

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: Sandeep Sandhu SPA of
Mr. Kuldeep Singh Sandhu
V/s.
Shree Maheshwar Hydel Power Corporation Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MOIZ	PETITIONER ADVOCATE		
2.				

ORDER

Learned Advocate Mr. Moiz Rafique present for Operational Creditor/Petitioner.
None present for Respondent.

Proof of dispatch of copy of petition on Respondent filed.

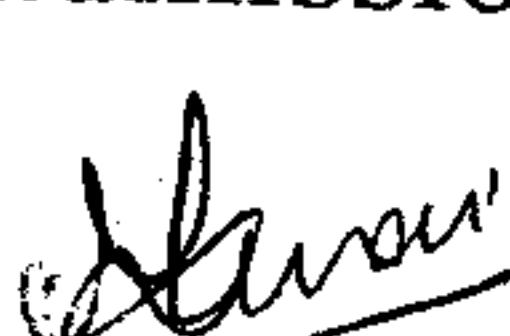
Petitioner shall file proof of service of copy of petition on Respondent.

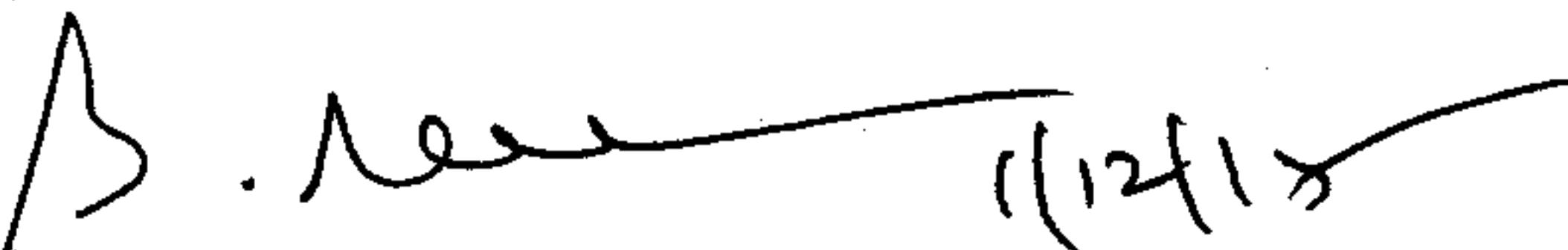
Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 11.12.2017 for objections of Respondent, if any, and for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.